WWW.LIVELAW.IN

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

TUESDAY, THE 3RD DAY OF AUGUST 2021 / 12TH SRAVANA, 1943

WP(C) NO. 12306 OF 2021

PETITIONER/S:

- 1 T N PRATHAPAN, MEMBER OF PARLIAMENT (LS), AGED 61 YEARS, S/O.LATE NARAYANAN, THOTTUNGAL HOUSE, POST TALIKULAM, THRISSUR DISTRICT 680 569
- 2 SHRI. HIBI EDEN MEMBER OF PARLIAMENT (LS), AGED 37 YEARS, S/O.LATE GEORGE EDEN, AMBATTU HOUSE, NO.35/1319D, GEORGE EDEN ROAD, DESHABHIMANI, ERNAKULAM 682 017, KERALA

BY ADVS. S.SREEKUMAR (SR.) P.MARTIN JOSE THOMAS P.KURUVILLA C.R.REKHESH SHARMA R.GITHESH AJAY BEN JOSE MANJUNATH MENON SACHIN JACOB AMBAT HARIKRISHNAN S.

RESPONDENT/S:

1 UNION OF INDIA, REP.BY THE JOINT SECRETARY (U.T.), MINISTRY OF HOME AFFAIRS, NORTH BLOCK, NEW DELHI 110 001.

WWW.LIVELAW.IN

W.P.(C) No.12306 of 2021

- 2 THE UNION TERRITORY OF LAKSHADWEEP, REPRESENTED BY ITS ADMINISTRATOR, KAVARATTI, U.T.OF LAKSHADWEEP 682 555
- 3 THE DIRECTOR OF GENERAL ADMINISTRATION & PROTOCOL KAVARATTI, U.T.OF LAKSHADWEEP 682 555
- 4 THE DISTRICT COLLECTOR & DISTRICT MAGISTRATE, U.T.OF LAKSHADWEEP, KAVARATTI, U.T.OF LAKSHADWEEP - 682 555
- 5 THE ADDITIONAL DISTRICT MAGISTRATE, U.T.OF LAKSHADWEEP, KAVARATTI, U.T.OF LAKSHADWEEP 682 555

BY SRI.P.VIJAYAKUMAR, ASG OF INDIA BY SRI.S.MANU, CGC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 03.08.2021, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING: W.P.(C) No.12306 of 2021

W.P.(C)No.12306 of 2021

<u>J U D G M E N T</u>

Exts.P3 and P4 are the applications preferred by the petitioners for grant of entry permit to Lakshadweep Islands in terms of Rule 5 of the Laccadive Minicoy & Amindivi Islands (Restrictions on Entry and Residence) Rules, 1967 (the Rules). The applications aforesaid now stand rejected in terms of Ext.P19 order. Ext.P19 is under challenge in the writ petition.

2. Heard the learned Senior Counsel for the petitioners as also the learned Standing Counsel for respondents 2 to 5.

3. Ext.P19 order is challenged by the petitioners mainly on the ground that the same was issued without notice to them. The fact that Ext.P19 order has been passed without granting to the petitioners an opportunity to represent their case is not denied by the learned Standing Counsel.

3

W.P.(C) No.12306 of 2021

4. It is seen that in terms of Rule 7 of the Rules, an application preferred under Rule 5 of the Rules cannot be rejected without giving to the applicant a reasonable opportunity to represent his/her case.

In the said circumstances, the writ petition is disposed of directing the petitioners to treat Ext.P19 as a notice, and directing the fifth respondent to take a fresh decision on Exts.P3 and P4 applications after affording the petitioners an opportunity to represent their case. This shall be done within one month from the date of receipt of a copy of this judgment. The opportunity directed to be given in terms of this judgment can be through video conferencing as well.

> Sd/-P.B.SURESH KUMAR, JUDGE

rkj

4

W.P.(C) No.12306 of 2021

5

APPENDIX OF WP(C) 12306/2021

PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF LACCADIVE MINICOY AND AMINDIVI ISLANDS (RESTRICTIONS ON ENTRY AND RESIDENCE) RULES, 1967
- Exhibit P2 TRUE COPY OF ORDER NO.F.NO.31/1/2014-GNL(1)/2275 DATED 19.6.2014
- Exhibit P3 TRUE COPY OF APPLICATION FOR ENTRY PERMIT TO LAKSHADWEEP SUBMITTED BY THE 1ST PETITIONER
- Exhibit P4 TRUE COPY OF APPLICATION FOR ENTRY PERMIT TO LAKSHADWEEP SUBMITTED BY THE 2ND PETITIONER
- Exhibit P5 TRUE COPY OF LETTER DATED 7.6.2021 ISSUED BY THE LAKSHADWEEP TERRITORIAL CONGRESS COMMITTEE ADDRESSED TO THE 2ND RESPONDENT, SPONSORING THE VISIT OF THE PETITIONERS TO LAKSHADWEEP ISLANDS
- Exhibit P6 TRUE COPY OF EMAIL DATED 8.6.2021 OF THE 5TH RESPONDENT.
- Exhibit P7 TRUE COPY OF LETTER DATED 9.6.2021 ISSUED BY PETITIONERS ADDRESSED TO THE 5TH RESPONDENT.
- Exhibit P8 TRUE COPY OF PETITIONERS EMAIL DATED 10.6.2021, SUBMITTED BEFORE THE 5TH RESPONDENT ALONG WITH APPLICATION IN FORM 1
- Exhibit P9 TRUE COPY OF EMAIL DATED 11.6.2021 OF RESPONDENT NO.5
- Exhibit P10 TRUE COPY OF SOP DATED 12.5.2021

Exhibit P11 TRUE COPY OF ITINERARY OF THE ADMINISTRATOR FOR THE UNION TERRITORY OF LAKSHADWEEP DATED 12.6.2021

W.P.(C) No.12306 of 2021 6	
Exhibit P12	TRUE COPY OF REPRESENTATION SUBMITTED BY THE PETITIONERS THROUGH E-MAIL DATED 14.6.2021 TO THE ADMINISTRATOR
Exhibit P13	TRUE COPY OF EMAIL DATED 27.6.2021 OF 5TH RESPONDENT
Exhibit P14	TRUE COPY OF RECEIPT DATED 29.6.2021 ISSUED TO THE 1ST PETITIONER
Exhibit P15	TRUE COPY OF RECEIPT DATED 29.6.2021 ISSUED TO THE 2ND PETITIONER
Exhibit P16	TRUE COPY OF SPONSORING LETTER AND UNDERTAKING DATED 01.7.2021
Exhibit P17	TRUE COPY OF EMAIL DATED 01.7.2021 SENT BY THE PETITIONERS TO THE 5TH RESPONDENT
Exhibit P18	TRUE COPY OF EMAIL DATED 02.7.2021 SEND BY THE PETITIONERS TO THE ADMINISTRATOR, UNION TERRITORY OF LAKSHADWEEP
Exhibit P19	TRUE COPY OF ORDER NO.A/16/22/2021-COL DATED 03.7.2021 ISSUED BY 5TH RESPONDENT